

F.No.11/2/2022/DRAT/DELHI  
**Debts Recovery Appellate Tribunal**  
Government of India, Ministry of Finance,  
Department of Financial Services

Apartment no.318, 3rd Floor, Hotel Samrat,  
Chanakyapuri, New Delhi-110021.  
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Dated: 28th March, 2022

**NOTICE**

In line with digitization of receipts and vide Rule 49 of GFR 2017 and in pursuance of the Ministry of Finance, DoE, Office of the Controller General of Accounts (IT Division), New Delhi OM No. MFCGA/ITD/NTRP/01(Vol.2)/2018-19/1033 dated 06.08.2018, it is made mandatory for online collection of various types of non-tax revenues including various types of fees and user charges through NTRP (Non-Tax Receipt Portal). To ensure customer convenience and immediate credit of receipt to the government Account, DRAT Delhi has now on-boarded on NTRP and is ready to collect the payment through electronic mode. To sensitize the user through the DDO (Drawing & Disbursing Officer) to deposit the receipts through NTRP portal i.e. [www.bharatkosh.gov.in](http://www.bharatkosh.gov.in) or at the URL <http://bharatkosh.gov.in>, the following steps may please be adopted by all applicant/litigant/advocates.

**1<sup>st</sup> Step** : (Payment Purpose) :

Log in : [www.bharatkosh.gov.in](http://www.bharatkosh.gov.in) home page. Option to deposit with or without registration of users by following the steps mentioned as under:

Under purpose Column Ministry	Ministry: Department of Financial Services. Min of Finance	Click Search
	Select: "Services Service Fee" (Court Fee)	
	Select PAO: 006077 - PAO (Banking), Department of Financial Services (DFS), New Delhi	
	Select DDO: 206836- Debts Recovery Appellate Tribunal, Delhi	

**2nd Step** : Deposit detail :- fill the required detail.

**3rd Step**: Confirm Information

**4<sup>th</sup> Step**: Pay using either online payment (Debit Card/Credit Card/Net Banking etc.) or offline Payment- (NEFT, SWIFT, RTGS).

On successful payment through the NTRP portal, an E-receipt is generated which has to be submitted along with the Appeals, Applications etc. to be filed before DRAT, Delhi. The respective Appeals and Applications shall be processed further after verification of payment of appropriate fee to the Govt. Account of DRAT-Delhi.

At present both offline and online modes are available for deposit of fees.

This issues with the consent and approval of Hon'ble Chairperson, DRAT, Delhi.

  
(Rajmani Sinha)  
Registrar

Copy for information to :

1. The Under Secretary (DRT) Government of India, Ministry of Finance, Department of Financial Services Jeevan Deep Building, Parliament Street, New Delhi.
2. Sr. Accounts Officer, PAO, New Delhi.
3. DRAT Bar Association, Delhi.
4. DRT Bar Association, Delhi.
5. Notice Board.
6. E-DRT portal website for uploading.
7. File concerned.